

Corrigendum to Invitation for Expression of Interest for Lakhari Resources Private Limited, Operating in the Business of wholesale trading of computers, peripherals, equipment, IT Hardware Parts, and packaged software in Tamil Nadu (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This is with reference to the Form G dated 31-10-2025 issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, and published in the newspapers on 31-10-2025, and pursuant to email confirmation of the majority Committee of Members (CoC) of Lakhari Resources Private Limited, subject to ratification in the next CoC meeting, the last date of receipt of Expression of Interest stands extended for Twenty-Two (22) days, accordingly revised tentative dates for events subsequent to issuance of Form G and IEOI.

Sr. No.	RELEVANT PARTICULARS	Timelines
1.	Last date of receipt of expression of interest	22-12-2025 (Extended from 30-11-2025)
2.	Date of issue of the provisional list of prospective resolution applicants	25-12-2025 (Extended from 03-12-2025)
3.	Last date of submission of objections to the provisional list	30-12-2025 (Extended from 08-12-2025)
4.	Date of issue of the final list of prospective resolution applicants	04-01-2026 (Extended from 13-12-2025)
5.	Date of issue of information memorandum, evaluation matrix, and a request for resolution plans for prospective resolution applicants	04-01-2026 (Extended from 13-12-2025)
6.	Last date for submission of resolution plans	03-02-2026 (Extended from 12-01-2026)

All other contents in the Form G published on 31-10-2025 remain unchanged.

In view of the same, further submission of Expression of Interest by the prospective resolution applicants should be submitted to the Deemed Resolution Professional, in accordance with the amended invitation for expression of interest.

Date: 30-11-2025
Place: Chennai

Jitender Kothari
Deemed Resolution Professional
For LAKHARI RESOURCES PRIVATE LIMITED
Reg. No. IBBI/IPA-001/IP-P00540/2017-18/10965
AFA No. AA1/10965/02/311225/107315 valid upto 31/12/2025
Address :702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road,
Andheri West, Mumbai-400053



Billroth Hospitals launches Institute of Robotic Surgery with SSi Mantra 3 System

Chennai, Nov 30: Billroth Hospitals, one of Chennai's leading multispeciality healthcare centres and a pioneer in advanced laparoscopic and laser procedures, has announced the launch of its Institute of Robotic Surgery, marking a major expansion of its minimally invasive surgical capabilities. The new facility will utilise the SSi Mantra 3, an India-made next-generation surgical robot developed by SS Innovations, to perform a broad range of procedures with enhanced precision and improved clinical outcomes.

The robotic platform will be used across multiple departments, including oncology, gastrointestinal surgery, urology, thoracic surgery, gynaecology and complex general surgery. It is designed to support intricate operations involving the esophagus, stomach, liver, pancreas, biliary system, intestines, rectum, anal canal, as well as urological organs such as the kidney, ureter, bladder and prostate. The system will also facilitate minimally invasive interventions for reproductive tract disorders, retroperitoneal tumours and thoracic tumours.

According to the hospital, the SSi Mantra 3 will significantly strengthen its expertise in perform-

ing complex hernia repairs, bile duct exploration, diaphragmatic repair, hiatus hernia fundoplication, metabolic and bariatric surgery, hysterectomy and tubal reimplantation. High-end procedures such as liver transplantation and cardiac bypass are also expected to benefit from the enhanced dexterity, stability and reach provided by the robotic arms.

Equipped with three to five fully modular robotic arms, the SSi Mantra 3 supports more than 40 robotic endo-surgical instruments, allowing surgeons to customise the configuration for each procedure. Its open-face console features a 32-inch 3D 4K display with ergonomic controls and head-tracking safety technology, ensuring clearer visibility and steadier control during lengthy or complex surgeries.

Speaking about the launch, Dr. Rajesh Jeganathan, Chairman of Billroth Hospitals, said the new centre will help make minimally invasive care more accessible and affordable. "We are pleased to launch a centre of excellence for robot-assisted surgery. Our goal is to democratise minimally invasive care by making it available to more patients. Those who require laparoscopic procedures should consider robotic surgery, as both follow the

same principles. With a robot-assisted approach, even complex operations can be performed more safely, with faster recovery and shorter hospital stays—ultimately reducing overall treatment costs. This is especially beneficial for cancer patients who require intricate resections or long surgical hours," he said.

He added that robotic technology greatly enhances surgical precision by providing a magnified, 10x enlarged 4K 3D view that maintains depth perception similar to open surgery. The stable robotic platform reduces unintended hand movements, minimises blood loss and allows greater accuracy. With a range of motion that exceeds natural human capability, the robotic arms can access narrow or difficult-to-reach areas with ease. Surgeons, meanwhile, operate from an ergonomically designed console that reduces fatigue and ensures steadier control during prolonged procedures.

With the launch of the Institute of Robotic Surgery, Billroth Hospitals aims to establish itself as a major centre for advanced, patient-friendly, minimally invasive care in the region.

Ditwah cyclone: SRly initiates extensive preparedness measures

Chennai, Nov. 30: Chennai Division of Southern Railway has initiated extensive preparedness measures to ensure the safety of passengers and railway infrastructure in view of Cyclone Ditwah. A Divisional Emergency Control Room has been activated and will function round the clock from 29 November 2025 until the cyclone threat subsides, ensuring continuous monitoring, coordination, and prompt action.

As part of pre-emptive measures, vulnerable field locations across the Division have been identified based on past experience, and watchmen have been deployed round the clock.

Divisional Officers have inspected bridges, culverts, waterlogging-prone areas, embankments, and major yards including Chennai Central, Chennai Egmore, Chennai Beach, Perambur, Avadi, Tambaram, Chengalpattu, Tiruvallur, Arakkonam, Katpadi, Jolapettai, and Sullurpeta. Drains have been cleared and temporary channels created to facilitate effective drainage. In flood-prone areas, earth bags have been positioned to ensure embankment stability, and pumps have

been stationed to remove accumulated water. Loose structures such as banners and hoardings near stations and tracks are being secured or removed. Level Crossing gates in vulnerable sections are ready to be lowered at short notice to prevent damage. Standby diesel generators have been tested to ensure uninterrupted power supply to vital installations, signaling systems, and stations.

All field officers have been instructed to remain available at their headquarters and be ready to move at short notice. Officers, Supervisors, and Safety Counsellors have been nominated for duty in the Emergency Control to support safe train operations and field coordination. Weather updates from the India Meteorological Department are being continuously monitored, and decisions on train operations will be taken based on emerging ground conditions. Wind velocity is being tracked through anemometers to prevent train movements during excessively windy conditions.

To meet any exigency, the Division has strategically mobilised Monsoon Reserve Trains,

Accident Relief Trains (ARTs) at Chennai Central, Chengalpattu, and Jolapettai, and the Self-Propelled Accident Relief Train (SPART) at Chennai Central to ensure a rapid response. Tower Wagons with trained staff have been positioned to attend to overhead equipment issues, while diesel locomotives have been fuelled and placed at key locations for emergency movements. Breakdown gangs have been kept in readiness with adequate tools, spares, communication support, and rations. Fuel stocks for diesel generator sets have been ensured to meet requirements for a minimum of 72 hours of continuous operation.

Additional manpower for restoration activities related to track, overhead equipment, and signaling has been deployed at strategic points across the Division.

Essential medical arrangements have also been put in place, including a rapid-deployment medical team linked to divisional facilities for emergency response during the cyclone period.

Passenger information systems have been strengthened to provide timely updates on train cancellations, diversions, or rescheduling, if necessary. Public enquiry numbers and Commercial Control contact details have been circulated to address passenger queries.

Shri Shailendra Singh, Divisional Railway

Manager, Chennai Division, has reiterated that the foremost priority is to prevent loss of life. He stated that train operations may be suspended in vulnerable sections if conditions warrant such action in the interest of safety.

Chennai Division of Southern Railway remains fully committed to ensuring passenger safety, protecting railway assets, and maintaining seamless coordination with all frontline teams during Cyclone Ditwah. With comprehensive preparedness measures, proactive field deployment, and round-the-clock monitoring through the Divisional Emergency Control, the Division is fully equipped to respond swiftly to any situation arising from the cyclone. All departments are working in close coordination to ensure uninterrupted communication, quick restoration, and safe train operations. Passengers are advised to stay updated through official press releases, follow travel advisories, and cooperate with railway authorities to ensure their safety and smooth management of operations during this period.

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Testamentary and Intestate Jurisdiction)
O.P. No. 268 OF 2025
In the matter of Indian Succession Act, 1925 and
Inthe matter of the Last Will and Testament
of Thiru. K.K. Sivanandam, deceased.
Mr. K.S. Manikandan, S/o. K.K. Sivanandan,(Late)
Residing at Old No.49/1, New 0-85,
Arcot Road, Kodambakkam, Chennai - 600 024.
...Petitioner

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Testamentary and Intestate Jurisdiction)
O.P. No. 268 OF 2025
In the matter of Indian Succession Act, 1925 and
Inthe matter of the Last Will and Testament
of Thiru. K.K. Sivanandam, deceased.
Mr. K.S. Manikandan, S/o. K.K. Sivanandan,(Late)
Residing at Old No.49/1, New 0-85,
Arcot Road, Kodambakkam, Chennai - 600 024.
...Petitioner

1. K.S. Ammani, W/o. K.K. Sivanandan,(Late)
No.4/53, 2nd Street, SriDevi Nagar,
Alapakkam, Porur, Chennai 600116.
2. K. S.Saroja, W/o. K.K. Sivanandan,(Late)
No.4/53, 2nd Street, Sri Devi Nagar,
Alapakkam, Porur, Chennai-600116.
3. K. S. Hari Kannan, S/o. K.K. Sivanandan,(Late)
Old No.49/1, New 0-85, Arcot Road,
Kodambakkam, Chennai - 600 024.
4. K. S. Vasantha kumar,
Old No.49/1, New 0-85,
Arcot Road, Kodambakkam,
Chennai- 600 024
5. Tmt. Vasanthakumari, D/o. K.K. Sivanandan,(Late)
No.53B, 2nd Street, Sri Devi Nagar,
Alapakkam, Porur, Chennai 600116
6. M. Sunil kumar, S/o. Mohanan,
No. 85, Arcot Salai, Kodambakkam,
Chennai-600024.
... Respondents
All persons claiming to have any interest in the estate of the above
named K.K. Sivanandam Residing at no. 4/53 5nd Street, Sridevi
Nagar, Alapakkam, Porur, Chennai who died on 25-06-2024 at Vijaya
Hospital, No.180, N.S.K.Salai, Vadapalani, Chennai 600026 hereby
cited to come and see the proceeding before the Learned Master
sitting in the Original Side of High Court of Judicature at Madras on
08-12-2025 at 10.30 a.m and requested to file their objections if
they think fit before the grant of Latter of Administration.
Dated at Chennai on this 25day Of November 2025.

L. Dhamodharan
New No. 255, Old No.123,
Hussaina Manzil, Angappa Naicken Street,
1st Floor, Chennai - 600 001.
S. Kannan,
Assistant Registrar
Original Side - 1
High Court, Madras

NAME CHANGE
I, ARASU KUMAR VELU,
S/O: Mr. Velu (Late), Date of
Birth: 03/02/1969, ADDRESS:
NO. 4/7, Parasuraman
Street, Pattalam, Chennai-
600012. shall henceforth
be known as
ARASU KUMAR VELU
ARASU KUMAR VELU

NAME CHANGE
I, ARASU KUMAR VELU,
S/O: Mr. Velu (Late), Date of
Birth: 03/02/1969, ADDRESS:
NO. 4/7, Parasuraman
Street, Pattalam, Chennai-
600012. shall henceforth
be known as
ARASU KUMAR VELU
ARASU KUMAR VELU

IN THE MUMBAI BETBS RECOVERY TRIBUNAL-II
MTNL DHAVAN, 3RD FLOOR, STRAND ROAD, APPOLLO BANDAR
COLABAL MARKET, COLABA
SECURITISATION APPLICATION NO. 324 OPF 2-24
NOTICE
Rizwan Ahmad ...APPLICANT
Standard Chartered Bank & ors ...DEFENDANTS
An Application under Section 17(1) of the Securitization &
Reconstruction of Financial Asset & Enforcement of Security Interest
Act, 2002 has been filed before this Tribunal (A copy of application
is enclosed).
Show cause as to why the relief prayed for should not be granted.
You are required to file reply, if any, in your defense in the paper
book form in two complete sets and produce all the document
and affidavit in your support in the Tribunal personally or through
your duly authorize agent of legal representative practitioner and
appear before this Tribunal on 02.01.26 at 11.00 a.m. failing which
the application shall be heard and decided in your absence. You are
further directed to supply advance copy of the reply to the SA to
Counsel for the Applicant.
Given under my hand disidel os Ente Tribunal on this 8th day of
October.
Registrar
DRT-II, Mumbai

IN THE MUMBAI BETBS RECOVERY TRIBUNAL-II
MTNL DHAVAN, 3RD FLOOR, STRAND ROAD, APPOLLO BANDAR
COLABAL MARKET, COLABA
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book form in two complete sets and produce all the document
and affidavit in your support in the Tribunal personally or through
your duly authorize agent of legal representative practitioner and
appear before this Tribunal on 02.01.26 at 11.00 a.m. failing which
the application shall be heard and decided in your absence. You are
further directed to supply advance copy of the reply to the SA to
Counsel for the Applicant.
Given under my hand disidel os Ente Tribunal on this 8th day of
October.
Registrar
DRT-II, Mumbai

Villupuram collector reviews relief camp for cyclone Ditwah evacuees

Villupuram, Nov 30: Villupuram District Collector **Sheikh Abdul Rahman** visited the government higher secondary school at Pathirapuliur in Mailam Union, where residents have been temporarily sheltered due to the heavy rains triggered by Cyclone Ditwah.

The Collector reviewed the arrangements made for the evacuees, including food, medical assistance, sanitation and emergency facilities. He interacted



with the sheltered individuals to ensure all necessary support was being provided without any disruption.

Tindivanam Sub-

Collector **A.L. Akash, IAP**, and several other officials accompanied the Collector during the inspection.

The district

administration has stated that all precautionary and relief measures are being implemented on priority to safeguard residents in rain-affected areas.

Collector drums up Vellore Sangamam-Nam Ooru Thiruvizha' festival

Vellore, Nov. 30: Director of Art and Culture, S. Valarmathi, and Vellore District Collector V.R. Subbulakshmi inaugurated the "Vellore Sangamam - Nam Ooru Thiruvizha" folk arts festival at the Vellore Fort grounds on Friday by sounding the ceremonial murasu (traditional drum).

Following the inauguration, both officials witnessed a wide array of performances presented by 450 folk and rural artists, representing various traditional art forms. They also distributed appreciation certificates to the performing folk artists as well as to students from music schools and colleges.

Speaking at the event, Art and Culture Department Director S. Valarmathi said

that, following the model of "Chennai Sangamam," similar cultural festivals are being conducted across eight districts on the instructions of the Hon'ble Chief Minister of Tamil Nadu. She highlighted that the department runs 17 government music schools, 7 music colleges, and one university to promote native art forms. Institutions like the Tamil Isai Nataka Mandram and the Welfare Board for Drama Artists are also functioning effectively, she added.

Valarmathi emphasized the importance of preserving folk arts, describing them as an integral part of Tamil culture and community life. Despite advancements in science, technology and animation, the emotional experience of watching live folk performances remains unmatched, she noted. She urged the public to participate actively and help carry these art traditions forward to future generations.

District Collector V.R. Subbulakshmi, in her address, said the State Government expanded



the Chennai Sangamam concept across Tamil Nadu to safeguard rural art forms and provide a platform for folk artists. Vellore was selected last year for hosting the festival, and the administration is grateful to the Chief Minister and the Art and Culture Department for the opportunity, she said.

The Collector praised the contribution of folk artists, noting that ancient Tamil culture has always been closely linked with rural art traditions. She urged families to attend

the festival and enjoy performances such as folk songs, dances, drumming, Oyilattam, Villupattu, and several other traditional art forms showcased by the 450 participating artists.

The event was attended by Vellore MLA P. Karthikeyan, Mayor Sujatha Anandakumar, Art and Culture Department Deputy Director P. Hemanathan, Assistant Director A.K. Karthikeyan, and several other officials.

NAME CHANGE
I, GANI FADIUZZAMAN
SHAIKH, Father Name:
BAWASAHEB, Date of birth
20/07/1964, residing at
No.79B, Sulthan Street,
Murarbad, Kallakurichi,
Pincode - 606208. Shall
henceforth be known as
ABDUL GANI BAWASAHEB
GANI FADIUZZAMAN SHAIKH

NAME CHANGE
My Daughter, QUDSIYA
MOHD YOUSUF, Date of
Birth: 19/03/2009, ADDRESS:
NO. 42/33, Faiz Manzil, 2nd
Floor, Ayyavu Gramani Street,
Sembiam, Perambur, Chennai-
600011. shall henceforth
be known as
QUDSIYA YOUSUF
Mohd Yousuf,
Father

NAME CHANGE
I, Old Given Name: VIGNESH
PRABHU, Old Sur Name: UMATHY,
S/O: UMATHY, Date Of Birth:
21/06/1990, ADDRESS: PLOT NO.
2, G3, KAMARAJ STREET EXTN,
DR. RAMAMOORTHY NAGAR,
MADIPAKKAM, CHENNAI - 600091.
Shall Henceforth Be Known As
New Given Name: **VIGESH PRABU**
New Sur Name: **UMATHY**
Old Given Name: VIGNESH PRABHU,
Old Sur Name: UMATHY

NAME CHANGE
I, Old Sur Name: PICHAI
KANNU, Old Given Name:
MURUGANANTHAM, S/O:
Pichai Kanu, DATE OF BIRTH:
28.04.1970, ADDRESS: No: 6/345,
Rane Nagar, Nanmangalam, Chennai
- 600117, shall henceforth be known
as **New Sur Name: PICHAI**
KANNU, New Given Name:
MURUGANANDHAM
Old Sur Name: PICHAI KANNU,
Old Given Name: MURUGANANTHAM

BEFORE THE HONBLE PRINCIPAL
SUBORDINATE JUDGE THANJAVUR
OS.NO.809/2023
Mr.Sathish @Sathishkumar,
S/o.VA Rajendran,
Prop.Desotta Bakery Rettai Varkara
Street, Thanjavur. ...Plaintiff
-Vs-
1.Mrs.Reeta Begam,
W/o.M.A.Mohammed Haroon Batcha
No.456, Anna Salai East Gate,
Thanjavur-613001,
2.Mrs.Rizwana Begam,
W/o.Abul Rahman,
18th Ward Rahmath Nagar,
Vijayapura, Bangalore Rural,
Karnataka-562135,
3.Mrs.Fatima Barveen,
W/o.Sheik Fareeth,
No.54, Big Street, Kottankuppa,
Villupuram-605104,
4.Mr.Mohammed Askar Ali,
S/o.M.A.Mohammed Haroon Batcha,
No.11, S.N.M.Nagar, Royal City,
Dabeeruklam Road, East Gate,
Thanjavur-613001.
...3,4,5 and 7th Defendants
PUBLIC NOTICE
The above said Plaintiff filed a suit for
recovery of loan amounts as against
M.A.Mohammed Haroon Batcha
(Deceased) and others. In this case
various summons were sending to the
3rd,4th,5th and 7th Defendants. But
the above defendants were
avoiding receiving the summons.
Hence the Honble Court was ordered
to publish this notice intimate the
case details to the above said persons
and intimate the above said persons
are directed to appear before the
Honble court on **10.12.2025** either
person or through an advocate Failing
which the case will be decided ex
parte.
D.UDHAYA KUMAR,B.SC.,BL.,
Advocate commissioner of oath,
Thanjavur.

NAME CHANGE
I, Old Surname:- Zahir
Old Given name:- Shehla Sanaa,
D/O. Zahiruddin, Date Of Birth
29/01/1984, Residing at Flat No.
S-1, Adithya Chintamani Gardens,
No.178/179, C.V. Koi Street,
Alwarthiur Nagar, Valasaravakkam
Chennai- 600 087, Tamil Nadu.
Shall Henceforth Be Known as
New Given Name:
SHEHLA SANAA
Old Surname:- Zahir
Old Given name:- Shehla Sanaa

NAME CHANGE
I, Old Sur Name: Hamsaoni,
Old Given Name: Fathul
Fathima, W/O: Hamsaoni, Date
of Birth: 17/03/1975, ADDRESS:
NO. 10/7, Natesan Nagar,
Alapakkam, Porur, Chennai-
600116. shall henceforth
be known as **New Sur Name:**
ANVAR **New Given Name:**
FATHUL FATHIMA.A
Old Sur Name: Hamsaoni,
Old Given Name: Fathul Fathima

NAME CHANGE
I, Old Sur Name: Hamsaoni,
Old Given Name: Fathul
Fathima, W/O: Hamsaoni, Date
of Birth: 17/03/1975, ADDRESS:
NO. 10/7, Natesan Nagar,
Alapakkam, Porur, Chennai-
600116. shall henceforth
be known as **New Sur Name:**
ANVAR **New Given Name:**
FATHUL FATHIMA.A
Old Sur Name: Hamsaoni,
Old Given Name: Fathul Fathima

NAME CHANGE
I, Old Given Name: REGINOLD
Lawrence Old Sur Name: Gabriel
Gabriel Lawrence, S/O
Lawrence, Date Of Birth :
02.02.1987, No.T1, 3rd Floor,
Raghav Flats, Dr.Ramamurthy
Nagar, 3rd Cross Street Extn,
Madipakkam, Chennai-600 091.
Shall Henceforth Be Known As
New Given Name: **REGINOLD**
LAWRENCE New Sur Name:
LAWRENCE
Old Given Name: Reginold
Lawrence Old Sur Name: Gabriel
Lawrence

IN THE HIGH COURT OF
JUDICATURE AT MADRAS
(Ordinary Original Civil Jurisdiction)
O.P.No. 473 of 2025
In the matter of Clause 17 of the Letters
Patent Act
And
In the matter of mentally retarded person
RAJINIL
1. Sumathi, W/o Rajasekar
No.4, Briklin Road, Chennai-7
2. Kalpana, W/o. Thangaraj
No.4, Salsaima Nagar, Vepery, Chennai-7
-Vs- ...Petitioners
Nil ... Respondent
PUBLIC NOTICE
Any persons claiming to have any
interest in the above OP for
declaration and appointment of the
2nd Petitioner Kalpana, wife of
Thangaraj as the fit and proper
person to be guardian of the person
and manager of the properties of the
mentally retarded person Rajini,
those who are hereby called upon to
appear and see the proceedings
before the Learned Master sitting in
the Original side of the High Court of
Judicature at madras on the 09th
day of December 2025 at 10.30 A.M
and file their objections if they have
any before the grant of the above
relief.
M/s D Magesh,
T.Ganesan,
B.Mohan,
at 3rd Floor, (B-Block),
No. 14, City Centre Plaza,
Ellis Road, Triplicane,
Chennai-600002
Counsel for Petitioner

NAME CHANGE
My Son, LAKSHANA M K
Date Of Birth : 30.11.2009,
Place of Birth: Chennai, Address:
1407, ARGENT PBEI CITY,
1/212 OMR, KELAMBAKKAM,
CHENNAI - 603103. Shall
henceforth be known as
New Sur Name: SRIRAM
New Name: LAKSHANA
BAKKIALAKSHMI V S
Mother

NAME CHANGE
I, Old Given Name: HEENA,
Old Sur Name: PRAVEEN KUMAR
SHAH, W/O SAMIT HASMUKIAL
SHAH, Date Of Birth: 07/05/1984,
ADDRESS: NEW NO.76, 1st
FLOOR, MURUGAPPA STREET,
PURASAIWAKKAM, CHENNAI -
600007. Shall henceforth be
known as **New Given Name: HEENA**
New Sur Name: SAMIT SHAH
Old Given Name: HEENA,
Old Sur Name: PRAVEEN KUMAR SHAH

NAME CHANGE
I, Old Sur Name: Hamsaoni,
Old Given Name: Fathul
Fathima, W/O: Hamsaoni, Date
of Birth: 17/03/1975, ADDRESS:
NO. 10/7, Natesan Nagar,
Alapakkam, Porur, Chennai-
600116. shall henceforth
be known as **New Sur Name:**
ANVAR **New Given Name:**
FATHUL FATHIMA.A
Old Sur Name: Hamsaoni,
Old Given Name: Fathul Fathima

NAME CHANGE
I, MALLAMPALLI (Surname)
SRI LAKSHMIDEVI (Given Name),
Wife of Srinivasulu, Date of
Birth : 03.02.1981, (Place of
Birth : Machilipatnam, Andhra
Pradesh) residing at No.4/30/1,
Metha Nagar, Vada Agaram Road,
Aminjikarai, Chennai - 600029,
Tamil Nadu, shall henceforth
be known as **BHIMAVARAPU**
(Surname) **LAKSHMI** (Surname)
MALLAMPALLI (Surname)
SRI LAKSHMIDEVI (Given Name)

NAME CHANGE
My Son, Old Given Name: SAKET
PRANAV SRIRAM, Date of Birth :
18/08/2010, residing at FLAT NO.
C1, NAVASUJA APPASAMY APTS,
NEW NO.73, VENKATAKRISHNA
ROAD, R A PURAM, CHENNAI
600028. Tamilnadu. shall
henceforth be known as
New Sur Name: SRIRAM
New Given Name: SAKET PRANAV.
SRIRAM SUNDARRAJAN,
Father

NAME CHANGE
I, Old Given Name: ANKITA
SUNIL, Old Sur Name: KATTA,
W/O: KARTIK SONI, Date Of
Birth: 03/11/1990, ADDRESS:
TOWER 3, FLOOR 19, FLAT D,
CROWN RESIDENCES, NO. 33 AND
35, POONAMALLEE HIGH ROAD,
KOYAMBEDU, CHENNAI - 600107.
Shall henceforth be known as
New Given Name: ANKITA
New Sur Name: SONI
Old Given Name: ANKITA SUNIL,
Old Sur Name: KATTA

NAME CHANGE
I, Old Given Name: SUNIL
RAJAN CHAMPALAL, Old Sur
Name: KATTA, S/O: CHAMPALAL
KATTA, Date Of Birth: 20/06/1964,
ADDRESS: WARD NO.18, AGARWAL
STREET, LADNU, LADNUM LSG
NAGAR, RAJASTHAN - 341306.
Shall henceforth be known as
New Given Name: SUNIL RAJAN
New Sur Name: KATTA
Old Given Name: SUNIL RAJAN
CHAMPALAL,
Old Sur Name: KATTA

NAME CHANGE
I, VIJAYA SATHYANARAYANAN
W/o.V.S.NAARAYANA, Date of Birth
05.01.1971, residing at No.8, Old No. 39A,
Dr.Radhakrishnan Nagar 2nd Street,
Choolaimedu, Chennai - 600094, has
changed my name
VIJAYA SATHYANARAYANAN to
S.VIJAYA NAARAYANA and
SRINIVASAN VIJAYA NAARAYANA
as surname.

Corrigendum to Invitation for Expression of Interest for Lakhari Resources Private Limited, Operating in the Business of wholesale trading of computers, peripherals, equipment, IT Hardware Parts, and packaged software in Tamil Nadu (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
This is with reference to the Form G dated 31-10-2025 issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, and published in the newspapers on 31-10-2025, and pursuant to email confirmation of the majority Committee of Members (CoC) of Lakhari Resources Private Limited, subject to ratification in the next CoC meeting, the last date of receipt of Expression of Interest stands extended for Twenty-Two (22) days, accordingly revised tentative dates for events subsequent to issuance of Form G and IEOI.
All other contents in the Form G published on 31-10-2025 remain unchanged.
In view of the same, further submission of Expression of Interest by the prospective resolution applicants should be submitted to the Deemed Resolution Professional, in accordance with the amended invitation for expression of interest.
Date: 30-11-2025 **Jitender Kothari**
Place: Chennai **Deemed Resolution Professional**
For LAKHARI RESOURCES PRIVATE LIMITED
Reg. No. IBB/IPA-001/IP-P00540/2017-18/10965
AFA No. AA1/10965/02/311225/107315 valid upto 31/12/2025
Address :702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri West, Mumbai-400053

